

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 127/TT/2014
(On Remand)

Subject : Petition for determination of the transmission tariff from the COD to 31.3.2019 for “LILO of both circuits of Tuticorin JV - Madurai 400 kV DIC (Quad) line at Tuticorin Pooling Station along with new 765 kV Pooling Station at Tuticorin (initially charged at 400 kV) including 1x80 MVAR, 400 kV Bus Reactor under Transmission System associated with Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area - PART-A” in the Southern Region.

Petitioner : Powergrid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Power Distribution Corporation Limited (Erstwhile TANGEDCO now TNPDC) & 16 Others

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand K Ganesan, Advocate, PGCIL
Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL
Shri S. Vallinayagam Advocate, TNPDC
Ms. Bhavya Arora, Advocate, TNPDC
Shri Matrugupta Mishra, Advocate, MPGL
Shri Nipun Dave, Advocate, MPGL
Ms. Vanshika Saraf, Advocate, MPGL

Record of Proceedings

The matter was heard through a virtual hearing.

2. During the course of the hearing, the learned counsel for the Petitioner submitted as under:

- (a) The APTEL vide judgment dated 15.9.2025 in Appeal No. 206 of 2017 and 332 of 2017 had set aside the Commission’s order dated 29.7.2016 in Petition No. 127/TT/2014 and remanded the matter to the Commission.
- (b) The second appeal before the Hon’ble Supreme Court is scheduled to be heard on ensuing Monday (i.e., 27.4.2026). Therefore, time may be granted



to file the additional submissions, if any, in terms of the Hon'ble Supreme Court's observations/ directions.

3. The learned counsel for TNPDCCL sought liberty to file its submissions/ reply to the submissions, if any, filed by the Petitioner.

4. The learned counsel for the Respondent No. 16, Moxie Power Generation Limited (MPGL) (erstwhile Coastal Energen Private Limited), submitted that the remand order is with respect to the re-determination of the COD only and further submitted that the APTEL has categorically held that MPGL is not liable to pay any charges for the LILO.

5. After hearing the parties, the Commission directed the Petitioner to file its additional submission on an affidavit within two (2) weeks, with an advance copy to the Respondents, who may file its submissions/ reply, if any, within two (2) weeks thereafter.

6. The Petition will be listed for hearing on **18.6.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

